

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-505**  
IB-352/ND/2023

**IN THE MATTER OF:**

Aircastle (Ireland) Limited

**Vs.**

SpiceJet Limited

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 9 IBC

**Order delivered on 23.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Raj Kumar, Adv.

For the Respondent : Mr. Krishnendu Datta, Sr. Adv. with Mr. Sanjay Gupta,  
Ms. Sharmistha Ghosh, Mr. Shawar Nisar, Ms Niharika  
Sharma, Advs.

**ORDER**

Ld. Counsel on behalf of the Operational Creditor is present and sought time to file rejoinder to the reply filed by the Corporate Debtor. Rejoinder be filed within a period of two weeks. Mr. Krishnendu Datta, Ld. Sr. Counsel is present on behalf of the Corporate Debtor and submitted that they have filed the reply and the reply is now available on the e-portal of the Tribunal. In view of the request made by Ld. Counsel on behalf of the Operational Creditor, list the matter on **06.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**